

V

ITEM NO.31

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.

Respondent(s)

Date: 18/11/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Vibhuti Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

A perusal of the office report indicates that out of 19 respondents, respondent Nos.1, 13 and 19 are reported to have expired. Three weeks' time is granted, as final chance, to the learned counsel for the petitioner for taking necessary steps for substitution, failing which the office report in default be placed before the Hon'ble Judge in Chambers for necessary orders/directions.

Service on the remaining respondents is complete but none appeared on their behalf.

List again on 12.12.2013.

|
|
|

|
|
|

| (M.A. SAYEED)
| REGISTRAR
|

|
|
|

rd